

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 34 OF 2017 &
IA NOS. 75 and 76 OF 2017**

Dated: 01st February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Suryachakra Power Corporation Ltd. ...Appellant(s)

Vs.

Electricity Department, A&N Administration & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Mr. Rohit Rao N
Mr. Mukund P. Unny

Counsel for the Respondent(s) : Mr. Rakesh Khanna, Sr. Adv.
Ms. Ruchi Sindhwani
Ms. Megha Bharara
Ms. Shefali Jain for R.1 & 2

Ms. Rinku Gautam (Rep.) for R-3

ORDER

Issue notice. Mr. Rakesh Khanna, senior advocate, takes notice on behalf of Respondent Nos.1 & 2 and Ms. Rinku Gautam, representative appearing on behalf of Respondent No.3 takes notice on behalf of Respondent No.3. Notice be issued to the other Respondents returnable on 20.02.2017. Dasti, in addition, is permitted.

List the matter for admission on **20.02.2017 at 2.30 p.m.** In the meantime, learned counsel for the respondents may file their response on or before 16.02.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson